

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

B. Prathap Reddy S/o. Venkat Reddy,
R/o. H. No. 1-36/1/12/37, Chandanagar Village,
Serilingampally Mandal, Ranga Reddy District,
Hyderabad and Ors. ...

.....Applicant(s)

Versus

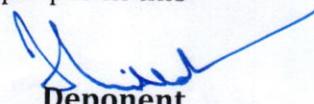
The State of Telangana,
Rep. by its Principal Secretary to Municipal Administration,
Government of Telangana, Secretariat Building,
Hyderabad and Ors. ...

....Respondent(s)
(HMWS&SB as Respondent No. 3)

First Progress Report submitted by the HMWS&SB on behalf of the 3rd Respondent

I, D. Sridhar Babu, son of Sri Keshava Rao, aged 58 years, Resident of Hyderabad, Occupation: Government Service, working as the Director Projects - 1, Hyderabad Metropolitan Water Supply and Sewerage Board (HMWSSB), Hyderabad, State of Telangana, do hereby sincerely state on oath as follows:-

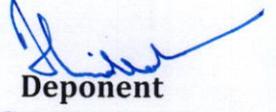
1. I submit that I am the deponent herein and Respondent No.3, I am working as the Director Projects - 1, HMWSSB and as such I am well acquainted with the facts of the case as also I am authorized and competent to file this Progress Report on behalf of Respondent No.3.
2. HMWSSB is Respondent No. 3 in the aforesaid OA No. 225 of 2017 (SZ), we have to file the Progress Report vide Para No. 56 (vii). Hence, this First Progress Report is submitted to the Hon'ble NGT for perusal please.
3. It is submitted that the Respondent No. 3 has held meetings/discussions with the officials of the Revenue Department as also with the District Collector, Ranga Reddy District in the months of October/November-2021 and impressed upon the officials to allot the suitable land to the extent of Acre 7.00 for creation of alternate water body. Accordingly, a letter dated 07.02.2022 has also been written to the District, Collector, Ranga Reddy District a copy of the same is enclosed as Annexure.
4. HMWSSB is continuously following up the matter with the officials of the Revenue Department, and we will inform this Hon'ble Tribunal, the development in this regard.
5. In view of the submissions made above, it is therefore prayed that this Hon'ble NGT may please take note of the Progress Report in this regard in the Original Application No. 225 of 2017 (S Z) and pass such other and further order or orders as deemed fit and proper in this regard.


Deponent
DIRECTOR (PROJECTS-I)
HMWS & SB, Khairatabad,
Hyderabad - 500 004.

VERIFICATION

I, D. Sridhar Babu, Aged 58 years, Resident of Hyderabad, Occupation: Government Service, working as the Director Project - I, HMWSSB, do hereby verify and declare that the contents of the above Application are true to the best of my knowledge, information, as per official records, legal advice and believe the same to be true, hence verified on this the ^{26th}..... day of February, 2022 at Hyderabad.

Counsel for the Respondent No.3

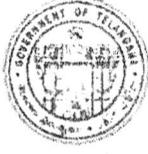


Deponent

**DIRECTOR (PROJECTS-I)
HMWS & SB, Khairatabad,
Hyderabad - 500 004.**

ఎం. దాన కిషోర్, ఐఏఎస్
నిర్వహణ సంచాలకులు

M. Dana Kishore, IAS
Managing Director



హైదరాబాద్ మహానగర నీటి సరఫరా
మరియు మురుగు నీటి పారుదల మండలి
Hyderabad Metropolitan
Water Supply & Sewerage Board



Lr. No. HMWSSB/STP/OA.No. 225/2017 (SZ)/Prg.Report/2022/47-1

Dt. 07.02.2022

To
The District Collector,
Ranga Reddy District,
Khairatabad, Hyderabad - 500 004.

Dear Sir,

Sub: HMWSSB – OA No. 225/2017 (SZ) – NGT, Order dt. 13.08.2021 – First Progress Report /Compliance of order as on December – 2021 – Creation of water body of the size Ac.7.00 as compensation to replace the STP already constructed – Request for allotment of land of Ac. 7.00 - Reg.

Ref: 1. The Hon'ble NGT, OA No. 225/2017 (SZ), Order dt. 13.08.2021.
2. The Hon'ble NGT, OA No. 225/2017 (SZ), Order dt. 03.02.2022.

Please refer to the Hon'ble NGT Order dt. 13.08.2021 passed in OA No. 225 of 2017 (SZ) with certain directions, inter alia, the direction vide Para No. 56 (vii), while disposing of Original Application, we have to send the Progress Report.

2. We draw your kind attention to the above direction 56 (i) (e) which is follows:-

(i) Considering this as an exceptional circumstance, though, in fact, the Sewage Treatment Plant (STP) was constructed within the water body, instead of removing the same, considering the consequences of financial loss that is likely to be caused to the exchequer on account of the same, wherein we allow the Sewage Treatment Plant (STP) to continue there on the following conditions:-

(i) (e) The Hyderabad Metropolitan Water Supply and Sewerage Board (HMWSSB) is directed to create an alternate water body having twice the extent occupied by the Sewage Treatment Plant in the river basin of that area to provide another water resource facility on compensatory principle of substituting the loss of area of water body in another area. This is being suggested as a onetime measure and not to be quoted as a general principle. The new water body has to be created within 1 (One) year, failing which, serious action will have to be contemplated by the Tribunal.

3. In terms of the above directions, the District Collector/Revenue Department is request to allot the land to an extent of Ac 7.00 in the Godavari water basin, so as to enable HMWSSB to create an alternate water body having twice the extent of Lingamkunta Sewerage Treatment Plant, which was constructed in Chandanagar Village, Serilingampally Mandal, Ranga Reddy District.

An early action will be appreciated.

Yours faithfully,

Managing Director

Water is precious, Every Drop Counts

Khairatabad, Hyderabad - 500 004, Telangana State, India Tel: +91 40 2344 2844 Fax: +91 40 2344 2855

1. Copy submitted to the Spl. Chief Secretary to Government,
Municipal and Administration Urban Development Department,
Telangana Secretariat, Hyderabad.
2. Copy to the Commissioner, Greater Hyderabad Municipal Corporation,
Cc Complex, Tank Bund Road, Lower Tank Bund,
Hyderabad - 500 063.
3. Copy to the Member Secretary, Telangana State Pollution Control Board.
A-3, Paryavaran Bhavan, Sanath Nagar Road, Sanath Nagar,
Industrial Estate, Sanath Nagar, Hyderabad, Telangana - 500 018